

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH**

BEFORE

**SHRI LALIET KUMAR, JUDICIAL MEMBER
AND
SHRI MADHUSUDAN SAWDIA, ACCOUNTANT MEMBER**

ITA No.230/VIZ/2023		
Assessment Year: 2017-18		
Gundapuneedi Manga Devi, Vizianagaram.	Vs.	The Income Tax Officer, Ward – 2, Vizianagaram.
(Appellant)		(Respondent)
Assessee by:		Smt. A. Aruna (HYBRID)
Revenue by:		Smt. Ld.DR. Aparna Villuri, Sr.DR.
Date of hearing:		31.12.2024
Date of pronouncement:		31.12.2024

ORDER

PER LALIET KUMAR, J.M.

This appeal is filed by the assessee, feeling aggrieved by the order passed by the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi dated 17.07.2023 for the A.Y. 2017-18.

2. At the outset, the Learned Counsel for the assessee submitted that the assessee wishes to avail Direct Tax "Vivad Se Vishwas Scheme, 2024" and hence, would like to withdraw this appeal.

3. After hearing both the parties, we dismiss the appeal of the assessee with a liberty to approach the Tribunal if assessee's case is not accepted in Vivad se Vishwas Scheme 2024 by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file Miscellaneous Application before the Tribunal within the time limit prescribed under the Act to reinstate assessee's appeal. Ordered accordingly.

4. In the result, the appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 31st December, 2024.

Sd/- (MADHUSUDAN SAWDIA) ACCOUNTANT MEMBER	Sd/- (LALIET KUMAR) JUDICIAL MEMBER
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Visakhapatnam, dated 31.12.2024.

TYNN/sps

Copy to:

S.No	Addresses
1	Gundapuneedi Manga Devi, Vizianagaram, R/o.D.No.31-51-5, Block-D, Flat No.104, Green City Towers, Vadlapudi, Duvvada, Visakhapatnam.
2	The Income Tax Officer, Ward – 2, Vizianagaram.
3	Prl.CIT, Visakhapatnam
7	DR, ITAT, Visakhapatnam Bench.
8	Guard File

By Order